IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP NO.86(ND)/2018

De

IN THE MATTER OF:

Subhash Chander Manocha & Ors.

.... Petitioners

Vs.

M/s. Columbus Premier Shoes Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner :

Dr. U.K. Chaudhary, Sr. Counsel

Ms. Ranjana Roy Gawai, Mr. Pervinder Tawar, Mr. Himanshu Vij, Advocates

For the Respondent

Mr. A.S. Chandhlok, Sr. Adv.

Ms. Manmeet Arora, Mr. Tarang Gupta,

Adv.

Mr. Nesar Ahmad, FCS

Mr. Sharad Rajwansh, FCS & Mr. Ahsan Ahmad, Advocate

ORDER

C.A. No. 42 (PB)/2017

For Order, see C.P. No. 85(ND)/2016.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

18.07.2017 V. Sethi